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**MINISTRY OF INFORMATION AND BROADCASTING SONG  
AND DRAMA DIVISION (STAFF ARTIST) (GROUP "C")  
RECRUITMENT RULES, 1996**

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**SCHEDULE 1 :- 1**

**MINISTRY OF INFORMATION AND BROADCASTING SONG  
AND DRAMA DIVISION (STAFF ARTIST) (GROUP "C")  
RECRUITMENT RULES, 1996**

<sup>1</sup> Published in the Gazette of India. Pt. II. Sec. 3 (i) dated 19th October, 1996 (w.e.f. 19th October, 1996) In exercise of the powers conferred by the proviso to Art. 309 of the Constitution of India, the President hereby makes the following rules to regulate the method of recruitment to the posts of Staff Artists (Group "C") in Song and Drama Division of the Ministry of Information and Broadcasting, namely:-

**1. Short title and commencement :-**

(1) These rules may be called the Ministry of Information and Broadcasting Song and Drama Division (Staff Artist)(Group "C") Recruitment Rules, 1996

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(2) They shall come into force on the date of their publication in the official Gazette.

**2. Initial constitution :-**

The incumbents of the posts shown in the Schedule who were recruited appointed on a regular basis before the publication of

these Rules shall be deemed to have been appointed under these Rules. The services rendered by them in a post on regular basis shall be taken into account for deciding the eligibility for promotion to the next higher post.

**3. Application :-**

These rules shall apply to the posts specified in column 2 of the Schedule annexed hereto.

**4. Number of posts, their classification and scale of pay :-**

The number of posts, their classification and the scale of pay attached thereto shall be as specified in columns 3 to 5 of the said Schedule.

**5. Method of recruitment, age limits, qualification etc :-**

The method of recruitment , age limits, educational and other qualifications and other matters relating thereto shall be as specified in columns 6 to 15 of the aforesaid Schedule.

**6. Disqualification :-**

No person :-

(a) Who has entered into or contracted a marriage with a person having a spouse living, or

(b) Who having a spouse living, has entered into or contracted a marriage. with any person,

shall be eligible for appointment to any of the said posts :-  
Provided that the Central Government may, if satisfied that such marriage is permissible under the Personal Law applicable to such persons and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

**7. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

**8. Savings :-**

Nothing in these rules shall effect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other Backward Classes and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this

regard.

SCHEDULE 1

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S.	Name of Post	Number of	Classification	Scale of Pay	Whether
No.		posts			selection
					or Non
					selection
					post
1	2	3	4	5	6
1.	Junior Scenic	01 *(1996)	General Central	Rs. 1400-40-	Not
	Designer	*Subject to	Service Group 'C'	1600-50-2300	applicable
		variation de	Non-Gazetted Non-	EB-60-2600	
		pendent on	Ministerial		
		Work load.			